

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.23/GT/2017

Subject : Approval of tariff of Nabinagar Thermal Power Project (4 x 250 MW) for the period from date of commercial operation of Unit-I to 31.3.2019

Petitioner : Bhartiya Rail Bijlee Company Limited (BRBCL)

Respondent : East Central Railway ors.

Date of hearing : **13.3.2019**

Coram : Shri P.K.Pujari, Chairperson
Dr. M.K. Iyer, Member
Shri I.S.Jha, Member

Parties present : Ms. Swapna Seshadri, Advocate, BRBCL
Ms. Parichita Chowdhury, Advocate, BRBCL
Shri Vijay Gulati, BRBCL
Shri Prashant Chaturvedi, NTPC
Shri Rohit Chhabra, NTPC
Shri Nishant Gupta, NTPC
Shri Sitesh Mukherjee, Advocate, ECR
Shri Deep Rao, Advocate, ECR
Shri Divyanshu Bhatt, Advocate, ECR
Shri R.B.Sharma, Advocate, BSPHCL

Record of Proceedings

During the hearing, the learned counsel for the Petitioner, BRBCL submitted that the Respondent, ECR has filed Petition No. 333/MP/2018 regarding the validity of the COD of Units I & II of the generating station as declared by BRBCL (respondent therein). She further submitted that though preliminary objections have been filed in the said Petition, it may be permitted to file its reply on merits. She however prayed that the present tariff petition may be heard, pending disposal of Petition No. 333/MP/2018.

2. In response, the learned counsels for the Respondents, ECR and BSPHCL prayed that Petition No. 333/MP/2018 may be heard along with the present petition.

3. The Commission directed BRBCL to file, on affidavit, the following additional information in the present Petition, on or before **10.4.2019**:

i) Copy of Investment approval (original and revised) with schedule of commissioning, breakup of project cost and reason of increase in hard cost in the revised approval compared to the original approval along with the variation in scope of work, if any.

ii) Original investment approval cost along with reasons of increase in each package with respect to original investment approval.



iii) PERT/CPM chart indicating the critical activities/milestones which were affected due to each reason of delay with relevant supporting document. Reconciliation of the total delay period corresponding to each activity/milestones with individual delays corresponding to each reason of delay as per the format attached at **Annexure-1**. Any other relevant information for proving that time-overrun and consequent cost overrun, if any, was not attributable to the Petitioner.

iv) Clarification as regards the sample taken for 'as received' GCV of coal is from wagon top at the unloading point or from anywhere else in the plant.

v) Details of HFO and LDO separately as per Form-15 A.

4. The Respondents (ECR & BSPHCL) shall file their replies on or before **24.4.2019** with copy to BRBCL, who shall file its rejoinder, if any, by **1.5.2019** in **Petition No. 23/GT/2017**.

5. The Commission further directed BRBCL to file its reply in **Petition No. 333/MP/2018**, on or before **19.4.2019**, with advance copy to ECR & BSPHCL (petitioner therein), who shall file their rejoinder, if any, on or before **26.4.2019**.

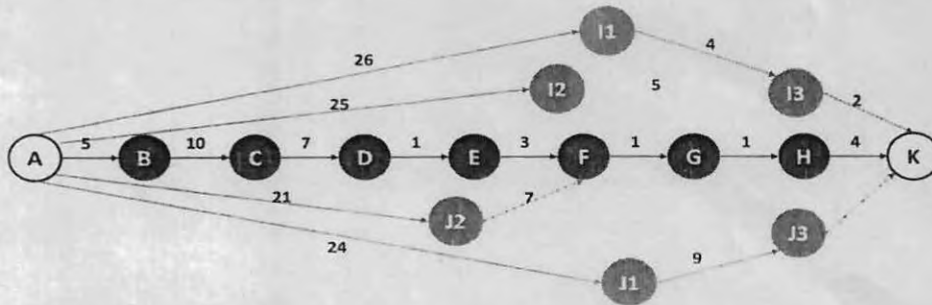
6. This petition shall be listed for hearing along with **Petition No. 333/MP/2018**, in due course, for which separate notices shall be issued to the parties. Pleadings shall be completed by the parties within the due dates mentioned.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**



Annexure-1: Sample CPM chart for Time Overrun



Process	Milestone	Schedule Completion Date	Actual Completion Date	Schedule Duration (Month)	Actual Duration (Month)	Delay (Days/ Month)	Reasons of delay with individual delay (Start and End date)
A	Investment Approval (Zero Date)						
B	Boiler Foundation						
C	Boiler Drum Lifting						
D	Boiler Hydro Test						
E	Turbine Box -Up						
F	Boiler Light- up						
G	Steam Blowing						
H	Synchronisation & Trial						
K	COD						
I1	MGR						
I2	Track hopper/Wagon Tripler						
I3	Coal Handling Plant						
J1	ESP						
J2	Chimney						
J3	Ash Handling System						
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Note: This is a sample format. Milestone may change from case to case basis.

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